

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 257/91

XXXNR

199

DATE OF DECISION 1-3-1991

K Sadanandan & others Applicant (s)

Mr MR Rajendran Nair Advocate for the Applicant (s)

Versus

Union of India rep. by the Respondent (s)

Secretary to Government of India

Ministry of Communications

New Delhi. + 4 Ons.

Mrs KB Sughagamani, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

Shri SP Mukerji, Vice Chairman

We have heard the learned counsel of both the parties.

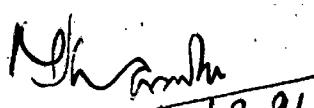
2 In this application, the applicants have sought regularisation and consideration of their previous services prior to 22.3.88 when their casual employments were terminated. During the course of arguments, the learned counsel for the applicants conceded that in view of the dismissal of OA 330/88 by this Tribunal by its decision dated 20.11.89 he would not press for the reinstatement insisted on for
usurp by the first relief regarding termination of their employment with effect from 22.3.88. He, however, urges that the other reliefs are covered by our judgment dated 25.1.91 on an identical application

DA 134/91 at Annexure-I. In view of the circumstances of the case we are satisfied that justice will be met in this case, if this application is disposed of with the direction that the respondents should consider the question of regularisation of the applicants' services after taking into consideration their previous services and seniority.

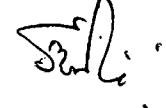
3 Accordingly, we close this application with the direction that the applicants, if they are so advised, ^{within two weeks of receipt of this order,} should file individual representations seeking regularisation and re-engagement on the basis of their previous service and seniority and the respondents are directed to dispose of their representations and grant them necessary reliefs in accordance with law within a period ^{receipt of} of three months from the date of such representations.

We further direct that till disposal of their representations, the applicants should also consider for casual employment as and when work is available alongwith their juniors.

4 The application is disposed of and there will be no order as to costs.


(N. Dharmadan) 1-3-91.

Judicial Member


(S.P. Mukerji)
Vice Chairman

1-3-1991